## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH

Tr.320/87 .

G.A.Rama Rao

. Applicant

vs.

Union of India & Ors.

.. Respondents

Coram:Hon'ble Member(A)Shri L.H.A.Rego
Hon'ble Member(J)Shri M.B.Mujumdar

## Appearance:

Shri R.K.Shetty, Advocate for the Respondents.

TRIBUNAL'S ORDER:

Date: 27-4-1988

The respondents have filed Misc. Petition No. 133/88 for retransferring this application to the Nagpur Bench of Bombay High Court. According to the learned Advocate for the respondents this Tribunal has no jurisdiction to decide this application. By our order dtd.16-3-88 we had issued notices to the applicant regarding Misc.Petition No.133/88. However, the applicant has not come to the Tribunal today. In the meanwhile the applicant has sent an application dtd.22-4-1988 which is numbered as Misc.Petition No.255/88 requesting for transferring his case to the Hyderabad Bench of this Tribunal for the reasons given in that petition. In fact the applicant should have made such an application for transferring the application to Hyderabad Bench to the Chairman, Central Administrative Tribunal under section 25 of the Administrative Tribunals Act. Of course we can also send this application to the Chairman for appropriate orders. But Shri Shetty states that he has no instructions from the department regarding this petition. He requests for some time to get instructions and therefore we adjourn the case to 27th June,1988 for passing orders on Misc.Petition No.255/88. If the case is transferred it will not be necessary for us to pass orders on Misc.Petition No.133/88 filed by the respondents.

A copy of Misc.Petition No.255/88 is given to the respondents advocate today for enabling him to take instructions from the respondents.

(M.B.MJJUMDAR)

L.H.A.REGO) 224 Member(A)